

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
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Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 29-6-87

REVIEW APPLICATION NOS 14 & 15 /86()
IN APPLICATION NOS. 356 & 365/86(T)

W.P. NO _____

Applicant

Secty, M/o Defence & another

v/s Shri D. Ramanath & another

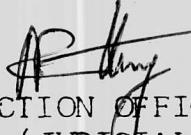
To

1. The Secretary
Ministry of Defence
South Block
New Delhi - 110 011
2. The Director
Electronics & Radar Development
Establishment
DRDO Complex, Byrasandra Village
Jeevanbimanagar Post
Bangalore - 560 075
3. Shri M. Vasudeva Rao
Addl Central Govt. Stng Counsel
High Court Bldg, Bangalore - 1
Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH
4. Shri D. Ramanath
Senior Scientific Officer-II
R.T.O. (Engrs)
Ministry of Defence
Bangalore
5. Shri M.R. Shivaram
Senior Scientific Officer I
Office of the C.R.E(Engines)
Department of Aeronautics
Bangalore - 560 075

Please find enclosed herewith the copy of ORDER/~~XXXXXX~~/

~~XXXXXXXXXX~~ ORDER passed by this Tribunal in the above said

application on 10-6-87.


SECTION OFFICER
(JUDICIAL)

Encl : as above

CENTRAL ADMINISTRATIVE TRIBUNAL:BANGALORE

DATED THIS THE 10TH DAY OF JUNE,1987.

PRESENT:

Hon'ble Mr.Justice K.S.Puttaswamy,

.. Vice-Chairman

And

Hon'ble Mr.L.H.A.Rego,

..Member(A).

REVIEW APPLICATIONS NOS.14 AND 15 OF 1987

1. Union of India,
represented by Secretary,
Ministry of Defence, New Delhi.
2. The Director,
Electronic & Radar Development Corporation,
Bangalore-1.
(By Sri M.V.Rao,CGASC) v. .. Applicants.
1. D.Ramanath,
S/o late K.S.Devarajan,
SSO-II,RTO (Engrs.),Ministry of Defence,
Bangalore. .. Respondent in R.A.14/87.
2. M.R.Shivaram,
SSO-I, Office of the CRE
(Engines Dept.)of Aeronautics,
Bangalore. .. Respondent in R.A.15/87.

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These applications coming for hearing this day, Vice-Chairman made the following:

O R D E R

In these applications made under Section 22(3)(f) of the Administrative Tribunals Act,1985 ('the Act'), the applicants have sought for a review of our order made in A.Nos.356 and 365 of 1986. The applicants before us were the respondents in A.Nos.356 and 365 of 1986 filed by each of the respondents.

2. We disposed of A.Nos.356 and 365 of 1986 and other connected cases by our common order made on 30-10-1986.
3. Sri M.Vasudeva Rao, learned counsel for the applicants, contends that each of the respondents who had joined service on and after 5-9-1972 were not entitled ^{to} the benefit of the order made by Government on 5-9-1972 and this Tribunal in extending the benefit



of that order to them has committed an apparent error and the same justifies a review.

4. The respondents and their learned counsel who have been duly served have remained absent and are unrepresented.

5. We are of the view that every one of the submissions made by Sri Rao do not disclose an apparent error in our order. At the highest, every one of the submissions made by Sri Rao can only be said to disclose a latent error, if any, and not a patent error. If the error, if any, is only a latent error and not a patent error then we cannot review our earlier order. We need hardly say that our order governs or extends the benefit ^{to} only those that approach ~~us~~ and not others.

6. In the light of our above discussion, we hold that these applications are liable to be dismissed. We, therefore, dismiss these applications. But, in the circumstances of the cases, we direct the parties to bear their own costs.



Sd/-

VICE-CHAIRMAN

10/6/87

Sd/-

MEMBER(A) 10-6-87

True Copy
A. H. 29/6/87
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE